

CENTRAL ADMINISTRATIVE TRIBUNAL
BANGALORE BENCH

MISCELLANEOUS APPLICATION No. 170/00008/2018

IN

CONTEMPT PETITION No. 170/00045/2017

DATED THIS THE 10TH DAY OF JANUARY, 2018

HON'BLE DR. K.B. SURESH, MEMBER (J)

HON'BLE SHRI PRASANNA KUMAR PRADHAN, MEMBER (A)

K.P. Ingaganu,
Age: 49 years,
S/o Shri Parappa,
Occn: Trained Graduate Teacher Art (Drawing),
Jawahar Navodaya Vidyalaya (JNV),
Bagalkot : 587 155.
Residing at Vidyalaya Quarters,
JNV, Bagalkot : 587 155.Applicant

(By Advocate Shri P.A. Kulkarni)

Vs.

1. Shri Biswajit Kumar Singh, IFS,
Commissioner
Navodaya Vidyalaya Samithi,
B 15, Institutional Area, Sector 62,
Noida: 201 307
District Gautam Budh Nagar, (U.P.)

3. Sri A.Y. Reddy,
Deputy Commissioner
Navodaya Vidyalaya Samithi,
Hyderabad Region,
N.L.I Buildings, Nallagandla Road,
Post & Vill: Gopanpally,
Hyderabad: 500 107,
Telangana StateRespondents

ORDER (ORAL)DR. K.B. SURESH, MEMBER (J):

MA No. 170/00008/2018 for preponment of hearing date will not lie for the simple reason that even though we had granted time limit of two weeks for the applicant's posting to Mysore, the Hon'ble High Court of Karnataka had extended the time till June. Therefore after giving a reasonable time after June it was posted to July, 2018. That being so, the mere submission of the learned counsel for the petitioner that in contravention of the spirit of the order the respondents are now seeking to post somebody else in the post cannot be handled in the contempt proceedings as the jurisdiction is different. Therefore the MA will not lie but with liberty to the petitioner to file another OA if he so wishes. MA is therefore dismissed.

(PRASANNA KUMAR PRADHAN)
MEMBER (A)

(DR. K.B. SURESH)
MEMBER (J)

/ksk/

Annexures referred to by the applicant in MA No.170/00008/2018

Nil

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